

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No4
CP(IB)/22(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

IDBI Bank Limited

.....Applicant

V/s

Mridula Kamlesh Gupta
(Personal Guarantor)

.....Respondent

Order delivered on ..20/01/2023

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Atul Sharma, Adv.

For the Respondent :

ORDER

Application is filed by IDBI Bank Limited under Section 95 of the Code seeking initiation of Insolvency Resolution Process against the personal guarantor of the Corporate Debtor, namely, M/s West Coast Frozen Foods Pvt. Ltd. Since the issue of Insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned to 15.03.2023.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**